

employment likely to be generated on account of these relaxations is not available. However, the employment indicated by the applicants in 36 of the above mentioned applications against which letters of Intent/Registrations have already been issued is around 6,000 Nos.

**Report of working group on Capital Goods**

2836, SHRI Y. S. MAHAJAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have received the report of the working group on capital goods industry;

(b) if so, the main recommendations of this working group;

(c) the details of action taken or proposed to be taken by Government for implementation of the main recommendations of the working group; and

(d) what policy changes are envisaged on the basis of the recommendations contained in the report of the working group ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) to (d) The Advisory Group on Capital Goods Industries set up by the Planning Commission is yet to finalise and submit its Report.

**Supply of gas to Maharashtra for energy production**

2837. SHRI D. B. PATIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there was substantial cut in supply of gas given for energy production in Maharashtra; and

(b) if so, the reasons therefor and the extent thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : (a) No, Sir.

(b) Does not arise.

**Inspection of Companies under section 209A of Companies Act**

2838, SHRI B. B. RAMAIAH : Will the Minister of INDUSTRY be pleased to state :

(a) the number of companies of the business houses/groups inspected under section 209A of the Companies Act during 1 June, 1987 to 30 June, 1988;

(b) the names of business houses/groups where all their companies were inspected; and

(c) the number of prosecutions launched pursuant to these inspections ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) to (c) Business houses or groups have not been defined under the Companies Act, 1956. It is presumed that the Hon'ble Member is referring to companies registered under Section 26 of the MRTP Act and belonging to large industrial houses each with assets of Rs. 100 crores or over. Inspection under Section 209A of the Companies Act was conducted during the said period in respect of some companies belonging to 12 such large industrial houses. Three prosecutions have been launched so far pursuant to the said inspections.

[Translation]

**Renovation work in Khadi Gramodyog Bhawan, New Delhi**

2839. SHRIMATI VIDYAVATI CHATURVEDI : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a report regarding large scale bungling in the

renovation work carried out in the Khadi Gramodyog Bhawan, New Delhi has been published in the newspapers and complaints in this regard have been received by Government and Khadi and Village Industries Commission; and

(b) if so, the action taken or proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b) The said report appeared in the weekly named 'Duniya' dated 10th February, 1988. Khadi and Village Industries Commission (KVIC) got the matter examined by its Resident Representative at Delhi and it was found that the Municipal Corporation of Delhi initially took objection to the renovation of Khadi Gramodyog Bhawan, Delhi but subsequently granted permission for the same. The allegations in the press report were found to be baseless.

[English]

Refund of Registration amount by M/s.  
Lohia Machines Ltd.

2840 SHRI SWAMI PRASAD SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a large number of requests have been received by M/s Lohia Machines Ltd. for refund of advance booking amount with interests thereof during 1985, 1986, 1987 and upto July, 1988;

(b) if so, the details thereof and the time by which amount will be refunded;

(c) whether M/s. Lohia Machines Ltd., has intimated to the concerned persons that refund of advance booking amount with interest is in process and will be made within three months on applicable rate of interest from the date of booking till the date of refund;

(d) whether certain refunds with

interest have been made on 22 June 1988; and

(e) if so, at what rate of interest and for which period these refunds have been made ?

THE MINISTER OF STATE OF THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) As reported by the company, the total number of requests received for cancellation of bookings upto 31.7.88 are 12,09,985. Against these, refunds for the full principal amount, alongwith interest, have been made in respect of 8,46,573 nos. of requests.

Recently, the entire question of refund of advance money by M/s. LML Ltd., was gone into by the Petitions Committee of the Lok Sabha. The Committee, inter-alia, recommended that refunds in respect of all requests be made by the company by 31.3.1988 and that a higher rate of interest of 10.90% be paid for the delayed period. The company has accepted the recommendation of the Petitions' Committee for payment of enhanced interest for the delayed period. However, they have requested the Committee for extension in time beyond 31.3.88 for making refunds of pending requests.

(c) As reported by the company, in November/Dec., 1987, they had written to customers, whose request for cancellation were pending, informing them that the delay in making refunds was on account of unforeseen and unavoidable circumstances which were completely beyond the control of the company and that they were making all necessary arrangements so that they could be in a position to start making refunds in about three months time.

(d) and (e) The company has reported that although they have sought additional time beyond 31.3.88 from the Petitions Committee of the Lok Sabha for making refunds in all pending cases, as a token of their commitment to the customers and the Petitions Committee, they commenced